(b) if so, what are the details in this regard;

(c) what are the reasons therefor;

(d) whether it is a fact that daily wages workers continue in service since about 2-3 years are even denied National holidays and other statutory benefits; and

(e) what action Government have taken or proposed to take into the matter referred above?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARA-MANGALAM): (a) No, Sir. It is not a fact.

(b) and (c) Do not arise.

(d) No, Sir.

(e) Does not arise.

## Application pending for Drawback and Central Excise Refund

1156. SHRI VITHALBHAI M. PATEL: WiU the Minister <sub>0</sub>f FINANCE be pleased to state;

(a) whether it  $i_s$  a fact that hundreds of application of exporters are pending  $f_{0r}$  drawback and refund of Central Excise;

(b) if so, what is the number of applications that are pending and the number of applications that have been cleared during the last one year; and

(e) what are the reason for delay in clearance of these applications?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b) The number of drawback claims and refundlrebate claims of Central Excise pending as on 31-3-91 were 38,892 and 5,084 respectively. During the last one year ending 31.3. 91 the number of drawback claims and refundlrebate claims of Central Excise cleared were 5,31,772 and 33,607 respectively. It might be clarified that at any one point of time a certain number of claims will be pending particularly if they have been received during the previous month.

to Questions

(c) Delay in settlement caused is mainly due to non-submission of required documents by exporters and in some cases for want of chemical test results as far as drawback is concerned.

Refund | rebate claims of Central Excise are delayed for want of non-submission of relevant documents like proof  $_{0}$ f exports<sub>s</sub> AR4|AR4A forms by the assessees.

Hostels for working women in the Country

1157. SHRI VITHALBHAI M. PATEL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state":

(a) the details of hostels constructed for working women in different States in the country; and

(b) what is the criteria of giving assistance for \* the construction of hostels for working women by voluntary organisations?

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN & CHILD DEVELOPMENT (KDM. MAMATA BANERJEE): (a) 599 Working Women's Hostels to provide accommodation to 38,251 Working Women have been sanctioned. A Statement showing State]Union Territorywise distribution of the projects is given at the Statement.

(b) Under the Central Scheme of Assistance for Constructionj Expansion of Hostel Building for Working Women with a Day Care Centre *tor* 

Children, assistance to the extent of 50 per cent of the cost of land and 75 per cent of the cost of construction .of the building is provided to Voluntary Organisations registered under Indian Societies Registration Act, 1860, Registered Public Trusts, Women Development Corporations, Universities, Schools & Colleges of Social Work and Local Bodies. Projects are sanctioned on the recommendations of the to Questions

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State Governments | Union Territory Administrations, which takes consideration the need of a hostel in proposed, administrative the area capacity and financial soundness ot the applicant organisation. The State Governments and Union Territory Administrations are also eligible eligible for assistance for the construction of the hostel buildings for working women in the area where suitable organisations are not in existence ..

## Statement

State/Union Territory-wise distribution of working women hostels and Day Care Centres for children sanctioned upto 5-9-91

S.No.	State/Union T					No. of hostels	No. of working women	No. of hostels with Day- care centre	No. of children		
1			2				- <u></u>	3	4	5	6
1	Andhra Prade	sh	•	•		•		26	1349	3	80
2	Arunachal Pra	adsh			٠		٠	6	229	2	45
3	Assam .			•	•	٠		8	503	1	20
4	Bihar 🖀 🔒	•	•	٠	•	•		8	462	4	105
5	Gujarat .		•	۰.				22	986	5	150
6	Gca ·	•	•	•		•		2	120	• -	• •
7	Haryana	•	•	٠	•	٠		14	997	6	180
8	Himachal Pra	desh			•	•		13	472	-	••
9	Jammu & Ka	shmi	C	•	٠	٠	•	2	171		••
10	Karnataka		•	•		•		41	2787	11	350
11	Kerala .	•	•	٠	•	•		102	8728	54	1485
12	Madhya Prad	esh	•	•	٠	٠	•	63	3223	13	355
13	Maharashtra		•	•		•	•	74	4904	27	605
14	Manipur -	•	•	٠	•	•	•	9	396	6	170
15	Meghalaya	•	•	٠	•	•	•	3	214	1	15
16	Mizoram	•	•	•	٠	•		2	60	••	
17	Nagaland	•	•	٠	•	•		5	324	1	20
18	Orissa -	•	•	•	٠.			23	1484	7	125
19	Ynnjab		•	•	•			9	1003	2	50

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i	2	<b></b>					3	4	5	6	
20	Rajasthan						34	1606	12	290	
21	Sikkim .						2	144	1	30	
2 <b>2</b>	Tamil Nadu			•			<del>6</del> 0	3038	20	520	
23	Tripura .						1	50	-	-	
24	Uttar Pradesh			•			23	1513	9	205	
25	West Bengal		•	•			26	1 <b>299</b>	11	256	
					 Total :		578	36062	196	4071	

Union Territories

1	Andaman & Nie	obar .				1	36	••	
2	Chandigarh				•	4	464	1	30
3	Dadra & Nagar	Haveli .				••	••	••	
4	Daman & Diu			•		••	••	• -	
5	Delhi .		•			14	1593	5	129
6	Lakshadweep	• .			,				
7	Pondicherry .	•	,		•	2	96	••	
				TOTAL:		21	21 <b>89</b>	6	159
			GF	GRAND TOTAL:		599	38251	203	<b>521</b> 5

## Amendment of Central Sales Tax Act

1158. SHRI ARANGIL SREEDHA-RAN; Will the Minister of FINANCE be pleased to state:

(a) whether the Government of Kerala have represented to the Government of India to amend the Central Sales Tax Act so that the loss suffered by the State Government due to the exemption of the first point of sale or purchase does not occur in future;

(b) whether the State Government have requested the Central Govern-

ment to compensate the loss suffered so  $\ensuremath{\mathsf{far}}\xspace_{\ensuremath{\mathsf{c}}\xspace}$  and

(C) if so, what is the reaction of the Central Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR); (a) and (b) Yes, Sir.

(c) The Government of Kerala have been informed of the Central Govern- \* ment's view that the principle of compensation is not acceptable. Further, the Central Sales Tax Act, 1956 was amended i<sub>n</sub> larger national interest